

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 115

CP (IB) No. 155/Chd/Pb/2023

IN THE MATTER OF:
Mona Portfolio Ltd.

...Petitioner-Financial Creditor

Versus

B & G Power Ltd.

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 15.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Naman Singhal, Advocate.

For the Respondent : None.

ORDER

It is seen that vide order dated 18.04.2024, last opportunity was granted to the respondent for filing reply, failing which, the right to reply was to be struck off. But today neither the counsel for the respondent is present nor any reply is filed despite last opportunity. It seems that respondent is not interested to defend the present petition and thus, respondent is now proceeded against ex parte.

List the matter on 29.08.2024 for ex parte arguments.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)